

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.11
I.A No.418 & 428/2024 in
C.P. (IB) No.122/BB/2017

IN THE MATTER OF:

M/s. New Age Real Properties, LLP	...	Petitioner
Vs		
Bhuvana Infra Projects Private Ltd.,	...	Respondent

Order under Section 7 of I & B Code, 2016

Order delivered on 09.07.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator: Ms. Raina Birla
For I.T Department: Shri Ganesh Ghale

ORDER

I.A No.418/2024

1. Heard the Ld. Counsel for the Applicant.
2. The Applicant Counsel stated that the notice is served on the Respondent, however, proof of service for the same is not yet filed. Therefore, the Applicant Counsel is directed to file proof of service before the next date of hearing
3. Final one week time is granted to the Respondent to file reply duly serving the copy on the other side and one week thereafter to the Applicant to file rejoinder if any. List on **05.08.2024**.

I.A No.428/2024

1. Heard the Ld. Counsel for the Applicant and Counsel for the I.T Department.
2. The Counsel for the I.T Department requested time to file reply in the I.A. Final one week time is granted to the Counsel for the I.T Department to file their reply duly serving the copy on the otherside and one week thereafter to the Applicant to file rejoinder if any. List on **05.08.2024**.

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)